

HIGH COURT OF CHHATTISGARH, BILASPUR

Endorsement

No. 903 /Confdl. /2017
I-8-6/2001 (pt.-III)

Bilaspur, dated 01 / 07 /2017

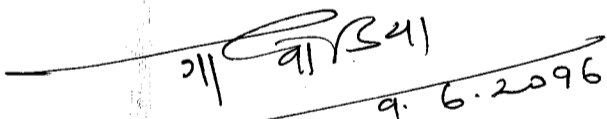
Copy of order/endt. No. F.No. 6004/1944/XXI-B/C.G./17 dated 29.06.2017 issued by the Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Mahanadi Bhawan, Mantralaya, Naya Raipur forwarded to:-

- (1) Private Secretary to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (2) Private Secretary to Hon'ble Shri Justice Pritinker Diwaker, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (3) Private Secretary to Hon'ble Shri Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (4) Private Secretary to Hon'ble Shri Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (5) Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (6) Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (7) Private Secretary to Hon'ble Shri Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (8) Private Secretary to Hon'ble Shri Justice Chandra Bhushan Bajpai, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (9) Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (10) Private Secretary to Hon'ble Shri Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (11) Private Secretary to Hon'ble Shri Justice Anil Kumar Shukla, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (12) Private Secretary to Hon'ble Shri Justice Sharad Kumar Gupta, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (13) Private Secretary to Hon'ble Shri Justice Ram Prasanna Sharma, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (14) Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (15) Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur for information.
- (16) Private Secretary to Registrar (Vigilance/ I. & E./ Computerization), High Court of Chhattisgarh, Bilaspur for information.
- (17) Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- (18) Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Mahanadi Bhawan (Capital Complex), Mantralaya, New Raipur (C.G.) for information.
- (19) Shri Vivek Kumar Tiwari (Sr.), II Additional District & Sessions Judge, Bilaspur for information and compliance. He is directed to take over charge at his new place of posting as soon as Shri Rajnish Shrivastava hands over charge of the post of Member Secretary, Chhattisgarh State Legal Services Authority, Bilaspur.

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- (20) District & Sessions Judge, Bilaspur for information. He is requested to impress upon the transferred Officer that if he is in occupation of Government accommodation, he should vacate the same within 15 days from the date of this endorsement under intimation to this Registry. He is also requested to send immediately the handing over charge report of transferred officer to this Registry.
- (21) District & Sessions Judge, Balod/ Baloda-Bazar/ Bemetara/ Bastar at Jagdalpur/ Dakshin Bastar (Dantewara)/ Dhamtari/ Durg/ Jashpur/ Janjgir-Champa / Kabirdham (Kawardha)/ Kondagaon/ Koriya (Baikunthpur)/ Korba/ Mahasamund/ Raigarh/ Raipur/ Rajnandgaon/ Surguja (Ambikapur)/ Surajpur/ Uttar Bastar (Kanker) for information.
- (22) Additional Registrar (Judicial/ D.E. & E./ Admn./ Classification/ S. & A. Cell/ M.), High Court of Chhattisgarh, Bilaspur for information
- (23) Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
- (24) Additional Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information.
- (25) Deputy Registrar (Copying & Writ/ Criminal / D.E./ Works and Protocol/ Vigilance & I. and E./ R.G./ Estt.), High Court of Chhattisgarh, Bilaspur for information.
- (26) Budget Officer, High Court of Chhattisgarh, Bilaspur for information.
- (27) Member-Secretary, Chhattisgarh State Legal Services Authority, Vidhik Seva Marg, Bilaspur for information.
- (28) In-charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload this order in the official web-site of this High Court.
- (29) Section Officer/In-charge, Accounts/ Checker/Juvenile Justice Cell/ Complaint/ Criminal /Civil/ Confidential/ District Establishment/ Establishment / Library/ Pension / Protocol/ R.G./ Record Room (Admn.)/ Works/ Writ/ Central Filing Sections, High Court of Chhattisgarh, Bilaspur for information and necessary action.
- (30) Accountant General, Zero Point, Baloda-Bazar Road, Raipur for information.


9.6.2016
(GAUTAM CHOURADIA)
REGISTRAR GENERAL

**GOVERNMENT OF CHHATTISGARH
LAW & LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA
MAHANADI BHAWAN, NAYA RAIPUR (C.G.) 492002**

//ORDER//

Naya Raipur, dated 29.06.2017

F. No. /1944/XXI-B/C.G./17. In compliance of Memo No. 891/II-15-02/2005(Pt.II), II-02-30/2001, II-02-17/2001/(Pt.III), II-02-16/2001/(Pt.III), II-8-6/2001(Pt.III),/ Confdl./2017, Bilaspur, Dated the 28th June, 2017, and on recommendation of the Hon'ble High Court of Chhattisgarh, the State Government, hereby, withdrawing the services of Shri Vivek Kumar Tiwari(Sr.), II Additional District & Session Judge, Bilaspur, from the High Court of Chhattisgarh, places under Law and Legislative Affairs Department, Government of Chhattisgarh. In furtherance of above mentioned, he is, hereby, appointed Member Secretary, Chhattisgarh State Legal Services Authority, Bilaspur, on deputation from the date he assumes charge of his office.

**By order and in the name of the
Governor of Chhattisgarh,**

(Ravishankar Sharma)

Principal Secretary
Government of Chhattisgarh
Law & Legislative Affairs Department

*AK (Conf)
29-6-2017
R.G.*

Endt.No. 6004/1944/XXI-B/C.G./17 Naya Raipur, dated 29.06.2017

Copy forwarded to,-

1. Registrar General, High Court of Chhattisgarh, Bilaspur, with reference to Memo No. 891/II-15-02/2005(Pt.II), II-02-30/2001, II-02-17/2001/(Pt.III), II-02-16/2001/(Pt.III), II-8-6/2001(Pt.III),/ Confdl./2017, Bilaspur, Dated the 28th June, 2017, with a request that the Judicial Officer concerned may be directed to join their new assignment within the period prescribed by Hon'ble High Court,
2. Accountant General, Chhattisgarh, Raipur,
3. District and Sessions Judge, Bilaspur,
4. Member Secretary, C.G. State Legal Services Authority Bilaspur,
5. Shri Vivek Kumar Tiwari(Sr.), II Additional District & Session Judge, Bilaspur,
6. Private Secretary to Hon'ble Law Minister, Govt. of Chhattisgarh, Mantralaya, Raipur for perusal of Hon'ble Law Minister,

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7. Private Secretary to Principal Secretary, Law, Govt. of Chhattisgarh, Mantralaya, Raipur for perusal of Principal Secretary, Law,
 8. Deputy Director, Govt. Regional Printing Press, in front of Indravati Bhawan, Naya Raipur for publication in the forthcoming Gazettes (Extra Ordinary),
- for information and necessary action.

Handwritten signature and date: 29/06/2017

(A.K. Singhal)

Additional Secretary

Government of Chhattisgarh

Law and Legislative Affairs Department